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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/01130/2014 &
Chandigarh, this the 04th Day of March, 2015**

CORAM: **HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A).

Sushil Kumar S/o Sh. Pooran Singh Saini, aged 39 years, R/o # 122-A, Railway Colony No.-1, Ferozepur Cantt. (Punjab), presently working as XEN/Construction/D/ROB, at Kashmere Gate, Delhi.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, Ferozepur Cantt. Punjab.

... Respondents

Present: Sh. Karnail Singh, counsel for the applicant.
Sh. Lakhinder Bir Singh, counsel for the respondents.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Challenge in this OA is to an order of his transfer dated 10.10.2014 on various grounds.
2. After arguing for sometime, learned counsel for the applicant submits that the applicant may be allowed to file a representation to the competent authority amongst the respondents within a period of one

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week and that authority may be directed to decide the same in a time bound manner, by taking a sympathetic view.

3. Learned counsel for the respondents does not object to the allowance of prayer made by learned counsel for the applicant.
4. In view of ad-idem between the parties, if applicant files a representation to the competent authority within a period of 7 days and on receipt of such representation, the competent authority amongst the respondents is directed to decide the same by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Order so passed may be duly communicated to the applicant.
5. Needless to say that we have not expressed any opinion on the merits of the case.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 04.03.2015

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